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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA 516/93.

Dt. of Order: 21-7-93.

Kamalamma

...Applicant

Vs.

1. Chief Post Master General,  
AP Circle, Hyderabad.
2. Sr. Superintendent of Post Offices,  
Hyderabad South East Division, Hyd.
3. Post Master, Head Post Office,  
Jubilee, Hyderabad.

...Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri V.Bhimanna, CGSC

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Divn. Bench passed by Hon'ble  
Shri A.B.Gorthi, Member (A) ).

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The applicant is a Sweeper cum water woman working  
the  
in Jubilee Post Office, since 1968. She claims that she  
has been working as a part-time casual labour for five  
hours a day and that she has been in continuous service  
for more than 24 years. She requested the authorities  
concerned for granting her Temporary Status and also ab-

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....2.

2. absorbing her against a regular vacancy. Her request however, turned down by the Respondents on the plea that she was only a part time employee.

2. As a short point is involved, we have heard Sri Sanaka Ramakrishna Rao, learned counsel for the Applicant and Shri V.Bhimanna, learned standing counsel for the Respondents. The issue involved has been recently settled by a judgment of the Full Bench in OA 912/92 and 961/92. The above portion of the Judgment dt. 7-6-93 reads as under :-

"For the reasons stated above, these application are allowed and the Respondents are directed to confer upon the applicants temporary status in Group 'D' posts from 2-11-1992 to their absorption in Group-D posts in accordance with the "Casual Labour (Grant of Temporary Status and Regularisation) Scheme. The applicants, however, will not be entitled to any arrears of emoluments arising out of the above said direction till the filing of their respective applications."

25. In view of the above this application is also disposed of at the admission stage itself with the following order :-

(22)

Respondents are directed to confer upon the applicant temporary status in Group-D post from 2-11-89 pending her absorption Group-D post in accordance with the Casual Labour (Grant of Temporary Status and Regularisation) scheme. The applicant however will not be entitled to any arrears of emoluments arising out of ~~this~~ this order till the date of filing of this application.

3. Original Application is allowed in the above

*at the stage of admission itself*  
said terms, *No order as to costs.*

*T. C. D. R.*  
(T.CHANDRASEKHAR REDDY)  
Member (J)

*Signature*  
(A.B.GORTHI)  
Member (A)

Dated: 21st July, 1993.  
Dictated in Open Court.

*8267937*  
Deputy Registrar (J)

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To

1. The Chief Postmaster General, A.P.Circle, Hyderabad.
2. The Sr. Superintendent of Post Offices,  
*South East Division, Hyderabad.*
3. The Postmaster, Head Post Office, *Hyderabad.*
4. One copy to Mr.S.Ramakrishna Rao, Advocate CAT.Hyd.
5. One copy to Mr.Bhimanna, v. Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One sparecopy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH

HYDERABAD

THE HON'BLE M.J. JUSTICE V. NEERADIRAO,  
VICE CHAIRMAN

THE HON'BLE MR. A. S. JORTHI: M (ADM)

AGD

THE HON'BLE M.R. C. V. K. SEKHAR REDDY,  
THE HON'BLE M.R. T. TIRUVENGADAM (ADM)

AGD

THE HON'BLE M.R. T. TIRUVENGADAM (ADM)

DATED 21 - 7 - 1993

DEPT/JUDGMENT:

C.A./C.A./L.A. NO.

in

C.A. NO. 516/93.

DATE NO.

Admitted and interim directions

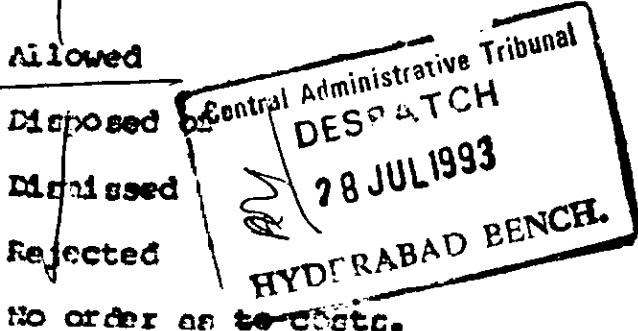
Allowed

Disposed of

Dismissed

Rejected

No order as to costs.



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